105

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) The information is being collected and will be laid on the Table of the House.

Off sea area as the exclusive economic Zone of India

2189. DR. LOKESH CHANDRA: SHRII BHISHMA NARAIN SINGH: SHRI GIAN CHAND TOTU:

Will the PRIME MINISTER be pleased to state:

- (a) whether the off sea area will be the exclusive economic zonej-of India; and
- (b) whether a study of this aqua-culture zone will be undertaken?

THE PRIME MINISTER (SHRI MORARJI R. DESAI): (a) With the enactment of the Territorial Waters, Continental Shelf, Exclusive Economic Zone and other Maritime Zones Act, 1976 of India, an area beyond and adjacent to the territorial waters upto the limit of 200 nautical miles from the nearest point of the appropriate base-line along the Indian coast, has been declared as the exclusive economic zone of India, with effect from 15th January, 1977.

(b) Aquaculture in the sea is limited to coastal lagoons and inlets for culture of marine fish anj prawns. However it is also proposed to intensify the programme of study of fishery resources in the exclusive economic lone.

Next Pay-scale without promotions

2190. SHRI L. R. NAIK: SHRI YOGENDRA MAKWANA:

SHRI H. R. BASAVARAJ: SHRI IBRAHIM KALANIYA:

to Questions

Will the Minister df DEFENCE be pleased to state:

- (a) whether some officers in Grade III and above in the Hindustan Aeronautics Limited are receiving pay and allowances of the next higher grade as personal to them although there are no vacancies for such officers in the higher grade;
- (b) if so, what is the number of (i) exmanagement trainees and ex-design trainees who have been given this benefit; and (ii) non-ex-management trainees and non-exdesign trainees during the same period i-e., since the introduction of the scheme of personal pay scales;
- (c) what is the percentage of the person_s who have been given this benefit of personal scale and those who have got regular promotions against clear vacancies in the higher grade, separately, from among the exdesign trainees, ex-management trainees, non-ex-design trainees attd non-ex-management trainees;
- (d) what action Government pro pose to take to rectify the situation in this regard; and
- (e) what are the reasons for not extending these benefits to the officers of Grades I and II?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): (a) Yes, sir.

- (b) (i) Seven,
 - (ii) Eighty.
- (c) 13 per cent—in the case of ex-design trainees |ex-management trainees. 29 per cent—in the case of non ex-management trainees.
- (d) HAL have introduced the scheme with a view to promoting promising officers either when no vacancies are available or owing to their specialisation in a particular field cannot be relieved from their existing assignments. Since the scheme is designed

I RAJYA SABHA]

- ± 0 provide incentive to promising officers, Government do not propose to intervene i_n the matter.
- (e) The question of extending the scheme to employees in Grade I and II is being considered by Hindustan Aeronautics Limited.

Reservation Quota in the H.A.L. in Grade HI

2191. SHRI L. R. NAIK: SHRI H. R. BASAVARAJ:

Will the Minister of DEFENCE be pleased to state:

- (a) whether instructions were issued in the Hindustan Aeronautics Limited, Bangalore for reserving 25 per cent of the open selection quota for appointment to Grade III exclusively for the ex-management trainees and for simitar reservations for ex-design trainees in addition to the reservation of the percentage of posts for the persons belonging to the Scheduled 'Castes, the Scheduled Tribes and the Backward Classes;
- (b) whether Government are aware that such reservation for ex-design trainees and exmanagement trainees, "by depriving the opportunity to others working in the same grade, viz., Grade II, and doing similar or same nature of work is unreasonable classification and is violative of article 16 of the Constitution of India; and
- (c) if so, what steps Government propose to take to rectify the situation?
- THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): (a) Yes, Sir.
- (b) Such reservations do not violate Article 16 of the Constitution.
 - (c) Does not arise.

Responsibility $_{0}f$ the General Managers of the H.A.L.

2192. SHRI L. R. NAIK: SHR YOGENDRA MAKWANA-

SHRI H R. BASAVARAJ: SHRI IBRAHIM KALANIYA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether Government have issued any guidelines regarding the work load and the degree of responsibility of the General Manager, (Senior Scale) and the General Managers (Junior Scale) as incharge of each Division of the Hindustan Aeronautics Limited in its Bangalore Complex;
 - (b) if so, what are the details thereof; and
 - (c) whether the guidelines are adhered to?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH); (a) No. Sir.

)) an<J XcR Do not arise.

Violation of the statutory prices in the purchase of jute

- 2193. SHRI AMARPROSAD CHAK-RABORTY: Will the Minister of INDUSTRY be pleased to state:
- (a) whether Government have issued any instructions to the Chiet Ministers of jute-producing States *to* launch prosecution in cases of violation of the minimum statutory prices in the purchase of jute which are detected in the coming season; and
- (b) if so, what are the details thereof and what steps the State Governments have taken m this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) and (b) Governments of the jute growing States have been requested to ensure that jute growers get the full benefit of statutory minimum prices of raw jute fixed by the Government of India and not to hesitate to launch prosecutions in case any violations of these orders are detected. So far no reports have been received about the steps taken in this regard from any of the State Governments.